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GOVERNMENT OF JAMMU AND KASHMIR
HOUSING & URBAN DEVELOPMENT DEPARTMENT
CIVIL SECRETARIAT, JAMMU/SRINAGAR

The Registra Judicial,
National Green Tribunal,
New Delhi.

No:- HUD/LITOMISC/26/2021 (C.No.9019) Dated: 28-04-2023

Subject :- O.A No. 241/2021 tilted Raja Muzaffar Bhat V/s
Union of India and others.

Sir,

I am directed to enclose herewith action taken report duly signed by Principal Secretary to Government, Housing & Urban Development Department on afore-titled subject matter in compliance to the directions of Hon'ble National Green Tribunal direction dated: 14.10.2022

Yours faithfully

Ashish Gupta 28/04/2023

Ashish Gupta
Special Secretary to Government,
Housing & Urban Development Department.

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI**

Original Application No 241/2021

IN THE CASE OF: Raja Muzaffar Bhat

Versus

Union of India & others

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**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 241/2021

Raja Muzaffar Bhat

Applicant

Versus

Union of India & Others

Respondent (s)

In the matter of

**Action taken report in terms of order dated 14.10.2022 on
behalf of Housing and Urban Development Department.**

May it please your honour

The answering respondent respectfully submit as under:-

1. That pursuant to the directions of Hon'ble National Green Tribunal dated 14.10.2022, the Principal Secretary to Govt. Housing & Urban Development Department has convened the meeting on 04.11.2022 and 08.03.2023 and directed the concerned to take the remedial measures with respect to sewage management Solid Waste Management, legacy waste management alongside the bank

of Doodhganga Nallah and Mamath Kull. The Minutes of meeting dated 08.03.2023 are enclosed herewith as Annexure R-1.

2. That the matter with respect to release of Rs. 32.00 Cr. as compensation in pursuance to Hon'ble NGT directions in the instant case is under consideration with the Finance Department, however the Finance Department in pursuance to the Hon'ble NGT directions dated 20.10.2022 passed in O.A No. 606/2018 conveyed the authorization to release of Rs. 350.00 Crore (Three and Fifty Crores) in favour of Housing & Urban Development Department for subsequent deposit by contra credit into MH: 8443-Civil deposit vide U.O No. 44477-FD-BDGT0D-19/19/2021-03-FINANCE DEPARTMENT dated 20.04.2023 for UT of J&K, the classifications as per break-up given below:-

Classification	Rs. In lakh	
	BE 2023-2024	Funds proposed for Hon'ble NGT directions
19-4217-03-051-0011-1295 (City Sustainable/Infrastructure fund)-115	15000.00	4500.00
19-4217-03-051-0011-1299 (Sewerage)-115	22210.00	17000.00
19-4217-03-051-0011-1298 (Dal Development)-115	9000.00	2000.00
19-4217-03-800-0011-2035 (Local Body Institutions)-115	31335.00	7000.00
19-4217-60-190-0011-1316 (MRDA)-115	12000.00	4500.00

Total	35000.00
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A Copy of the U.O is enclosed as Annexure -R2

3. That for stopping the direct discharge of sewage into Doodhganga Nallah, the two schemes have been formulated as under:-

a	Detailed project report for Daily Dry Weather flow (DDWF) discharging into Doodhganga Nallah	67. Cr
b	Detailed project report for Daily Dry Weather flow (DDWF) discharging into Doodhganga Nallah from Bagh-I mehtab upto Chadoora	89.34 Cr.

The Detailed Project Reports of the Schemes were sent to IIT Roorke for technical appraisal and same has been received with respect to S. No. (a) while as certain observation has raised with respect to project (b). The funding for both the projects has been provision under sewage sector in UT CAPEX budget 2023-24 and the Chief Engineer UEED floated the tenders for engagement of Project Management consultants for assisting UEED in implementation of both the projects. The implementation of projects works is expected to start during the second quarter of this financial year.

4. That the number of measures have been undertaken to ensure quality of treated effluent as per the prescribe standards. Online Continuous Effluent Monitoring Systems (OCEMS) are being installed in all 15 operational STPs of UEED and also, NABL accreditation of 03 labs of UEED has been approved to be taken up during the current financial year 2023-24.

5. That proper and effective implementation Solid Waste Management Action plan, a dedicated Project Management Unit has already been engaged by the Department for establishment of Solid Waste Management facility. The PMU is operating from the Directorate and have many times visited the sites identified for establishment of SWM facilities in Budgam and Chadoora towns. The Waste generation details of two towns viz Municipal Council Budgam & Municipal Committee Chadoora is given hereunder:-

S.No	ULB Name	Population	No of Households	No of Wards	Waste Generation in (TPD)	Projected Waste generation (TPD)
1.	Budgam	18022	3204	12	9.21	10.88
2.	Chadoora	7616	1269	12	3.05	3.60

The Department has already procured Collection and transportation infrastructure through State Motor Garages J&K, wherein (107) Garbage Hoopers have been procured and procurement of (44) Garbage Hoopers is at the final stage of

procurement, to ensure prevention of open waste littering, and door to door collection of waste in a segregated manner. MC Budgam has been provided (04) additional Garbage Hooper's and drivers to augment the existing transport & collection infrastructure in the town. To prevent the open littering of waste by the households, MC Budgam has distributed (1700) Dustbins in the town and MC Chadoora has also distributed about (1500) Dustbins so far to households residing within the town limits.

6. MamathKull:-Mamath Kull passes through the Budgam town and is the main source of water in the town. Most population living in the vicinity of the water body has been identified as littering of waste into the Kull and on its banks, for which the MC Budgam has taken strict measures to restrain the people from illegal dumping and disposal of Solid Waste into the Kull and on its banks. A special team has been constituted vide Order No: MC/BD/5132-33 dated 31-12-2021, to ensure strict prohibition of dumping of garbage/Solid Waste/ Single Use Plastic on the banks of the Kull, besides, imposition of fine upon the violators as per the provisions of SWM Rule, 2016. The constituted team has been patrolling in the area frequently .Fine has been imposed on (21) violators and (07) No. of FIRs have also been filed against the violators to disseminate a strict message among the public. Ninety (90)Sanitation drives along the embankments of MammathKull from Mamath to Railway Bridge Ompora have been conducted by

MC Budgam. Besides, special sanitation drives are being carried out twice in a week to keep the Kull and its surroundings neat and clean from all kinds of waste. Six (6) No Digital LED Display Boards have been installed/ erected at different places from New Adda to Old Adda on which messages are disseminated regularly to create awareness in general public, regarding importance of water bodies and their conservation. Hundred percent door to door collection has been achieved in all the wards of the Town.

7. That Fifty Five (55) IEC activities have been organized in the areas falling alongside of the water body to sensitize the people about the pollution of water bodies and its hazards., which have been given wide publicity through print & electronic media. Twenty Eight (28) No Sign boards have been installed with warnings/ cautions on the banks of the water bodies. Community Heads/ Senior citizens/ NGOs/School Children and volunteers have been involved in awareness programmes among general public. The weekly progress reports of the activities/ actions taken are being regularly submitted to the Administrative Department. On the eve of celebrations of World Environment day MC Budgam in collaboration with Pollution control board Budgam conducted a special sanitation drive and collected garbage/solid waste/single use plastic in and around the Mammat Koul and also, in compliance to the instructions issued by the Directorate MC Budgam,

sanitation /cleanliness drives are frequently carried out at Mammatt Koul.

8. That Doodh Ganga also known as Chatche Kull passes through the Chadoora Town and around two (02) Kilometers of stretch of Doodh Ganga traverse the town. The main source of pollution of Nallah Doodh Ganga has been observed as waste from residential houses located near the banks of Nallah, and effluents from restaurants Hotels and Work Shops, dumping of refuse by the local inhabitants, for which the Municipal Committee Chadoora has swung into action and Five Tones of the waste scattered on the banks of Nallah Doodh Ganga has been removed manually and mechanically by the MC Chadoora during special sanitation drives and has been properly disposed off at dumping site at Nagam Hayatpora.

9. That thirty (30) No Banners (Big and Small) and 3 No Digital LED display boards at various locations including banks of Nallah Doodh Ganga have been installed for awareness of general public, also announcements are made on public address system regarding cleanness of Doodh Ganga. Masjid Committees/ Augaf Committees of town Chadoora were also requested to make general public aware about the importance of cleanness of water body. Special teams have been constituted by MC Chadoora vide Order No: - MC/CHD/2021/2451-55 dated 11.12.2021, and No: MC/CHD/2021-22/3388-91 Dated 24.03.2022, to keep strict vigil on

the encroachments of banks of Nallah and littering of waste by the inhabitants. During last few days, the Vigilance teams of MC Chadoora have imposed fine on Fifteen (15) violators and Nine (09) No. of FIRs have also been filed against the violators to serve a deterrent to the violators. (62) Tones of Garbage /Solid Waste have been removed from Doodh Ganga Nallah, by MC Chadoora and disposed off at designated Solid Waste Management Site near Hayat Pora.

10. **Routine activities:-** The Routine activities carried out by the Municipal Council Budgam and Chadoora for cleanliness of the area are as under:-

- i. **Municipal Council Budgam:-(Mammath Kul):-**Regular announcements are made on loud speakers by the employees of MC Budgam and the team already constituted is conducting door-to-door awareness programmes. Also IEC activities are carried regularly on the theme of source segregation and ban on single use Plastic/littering of Waste/ garbage and ill effect of SUP. During the drives jute/cotton bags are distributed among the households residing around MammatKoul as an alternative to polythene/plastic bags. Feedback from the general public are received and valid suggestion will be taken due care. The awareness and action taken has created a good response from the general public and seems to encouraging and satisfying.
- ii. In order to create awareness among the general masses MC Budgam, awareness messages are disseminated through LED Digital displays installed within the limits of Municipal Council Budgam. In addition the additional awareness message boards/ Signages/ Hoardings, have

- also been installed on the embankments of Mammatt Kul as well as whole town.
- iii. A team of Employees headed by In-charge sanitation has been assigned the job to keep vigil /watch on the inhabitants /commuters littering the garbage /waste in the above said Kull. The team has also been instructed to identify the litterers/violators and action as warranted under law is initiated against the violators. The Municipal Council Budgam has also identified the violators and the case been registered against the violators who had been found violating the water regulation and management act.
 - iv. MC Budgam has shifted the old dumping site from embankments of Maath Nallah to Pallar Budgam and has proposed to develop a park on the same patch of Land for which DPR has been prepared against the cost of Rs.50.61 lacs.

Municipal Committee Chadoora (Doodh Ganga Nallah)

- v. As per routine, on every Saturday & Wednesday of Municipal Committee Chadoora carried out special sanitation drives during the past week Clearance of Doodh Ganga Nallah on daily basis.
- vi. Signboards have been installed that no one is allowed to throw the garbage in Nallah Doodh Ganga
- vii. A special cleanliness drive has been conducted on 06.03.2023 in Doodg Ganga Nallah within the jurisdiction of MC Chadoora wherein 59 to 74 Kgs of Waste approximately has been lifted and disposed off.
- viii. Violators are being fined by this Institution for any kind of violation
- ix. Announcements are being made through Loud speakers on daily basis in order to protect the heritage of Chadoora Town and complete ban of littering on the embankments of Doodh Ganga Nalla has been imposed.

- x. As already stated that huge quantities of garbage have been lifted from Doodh Ganga Nallah within limits MC Chadoora and are being lifting at present on daily basis.
- xi. So many IEC activities with collaboration of Govt. School private school /Govt. Departments and senior citizens of town Chadoora for cleanliness of Nallah Doodh Ganga.
- xii. Every step has been taken by the MC Chadoora for neat and clean Chadoora.

11. That the measures taken by the Municipal Corporation Srinagar n respect to Solid Waste management of Doodhganga for the area falling under their jurisdiction are as under:-

- i. **Door to door waste Collection:**The Srinagar Municipal Corporation is practising 100% door to door waste collection throughout the city including from the house holds putting up on the both sides of Doodh Ganga canal from Bagh-i-Mehtab to Hokarsar. 20 Hooper/Light Commercial vehicles are deployed in the said area which are assigned to collect the waste from the door step. This daily exercise has fully controlled littering on the banks of the Doodhganga Canal within the jurisdiction of Srinagar Municipal limits. The SMC has also made available services of sludge clearance vehicles to the residents of the area and septic tank clearance of the above areas is being taken and addressed on priority. The collection of waste from

door step and clearance of septic tanks of the houses etc. has helped to stop waste and grey water entering in the Doodh Ganga Nallah.

- ii. **Removal of legacy waste from the Banks;** The waste collected at various spots on the banks of the Doodganga has been completely removed and there is no legacy waste anywhere on the banks of the Nallah within the jurisdiction of Srinagar Municipal Corporation. Special sanitation drives are undertaken to remove scattered waste from the Nallah.
- iii. **Closure of Waste Collection Point;** One major waste collection point was installed near the Baghi Mehtab Bridge very close to Doodganga Nalla where there were instances of waste blowing to the Nallah. The said waste collection point has been completely closed down and no waste collection is done there. A public park has been conceived to be constructed there and the work on construction is under progress.
- iv. **IEC Campaigning;** Regular information, education and communication activities are being also conducted in the area and people living on the banks of the Nallah are being educated not to litter the Nallah. Encouraging results have been observed as people living there are handing over the waste to the Safai Karamcharis at the doorstep and are not littering the Nallah any more. The

IEC activities are constantly held. Announcements are being made in the said area and Imams of Masjid's are also canvassing to keep the Nallah clean in the sermons they deliver on Fridays and so on.

- v. **Capacity Building Programme:** On 7/2/2023 one day awareness workshop was held at Channapora Community Hall which attended by a large number local residents putting up on the banks of the Doodh Ganga water. A walkathon was also held from Channapora to Rambagh raising slogans to keep the Water Channel clean.
- vi. **Enforcement of SWM Rules 2016:** Some of the people who are not implementing the direction and stopping to litter the Nallah, warnings are being issued to resist from such practices. In the event of continuous default, strict action is being taken against the offenders. The Corporation has penalized 65 offenders who are being found littering the Doodh Ganga Canal and recovered an amount of Rs. 1,90,500/- from the defaulters from 19/12/2021 to 30/12/2022. The residents putting up on the banks of the Doodh Ganga have stopped throwing of garbage in the stream.
- vii. **Sunday 4 Srinagar Programme:** Under the SMCs said initiative, special sanitation drives are conducted in the water channels, water bodies and other un attended

spots. The SMC has conducted more than **120** such kind of sanitation drives in the Doodhganga Nallah in the past **14** months and cleared this canal from waste. The said initiative is taken in collaboration of the general public in an endeavour to make the residents more responsible stakeholder. This innovative programme is continuously being pursued and SMC is duty bound to clean all the water channels of the waste and litter. Besides sanitation drives held under Sunday for Srinagar Programme, sanitation drives were also held alongside the Doodhganga Channel as per the following date wise list :

Date	Name of the area
8/10/2022	Rawathpora bund to Barzulla Bridge
	Channapora bridge to Khan Mohalla
22/10/2022	Old Barzulla Bund to Foot Bridge Barzulla
	Rambagh Bridge to Tengpora Bridge
4/11/2022	From Rawathpora Bridge to Rambagh Bridge
16/11/2022	Barzulla Bridge to Tengpora Bridge via Bulbul Bagh Bund
24/11/2022	Bank Colony Rawalpore Bund to Foot Bridge Rawalpore
	Pirbagh Bridge to Rawalpore Bridge
3/12/2022	Rawathpora Bridge to Barzulla Bridge

	Barzulla Bridge to Tengpora Bridge via Bulbul Bagh
15/12/2022	Rambagh Bridge to Tengpora bridge via old Barzulla Gujjar Bund
27/12/2022	Old Barzulla Bridge to Tengpora Bridge
4/1/2023	Channapora Bypass Bridge to Housing Colony Sanat Nagar
24/1/2023	Rawathpora Bridge via Khan Mohalla upto Barzulla Bridge
31/1/2023	Bulbul Bagh Bund to Tengpora Bridge
11/2/2023	Pir Bagh Bridge to Rawalpura Bridge
16/2/2023	Rawalpura Bridge to Foot Bridge via Bank Colony
25/2/2023	Rawathpora Bridge to Barzulla Bridge
	Rambagh Bridge to Tengpora Bridge via Gujjar Bund
05-03-2023	Old Bus Adda Batamaloo
19-03-2023	Padshahi Bagh bund upto Rather Mohalla
02-04-2023	Padshahi Bagh Bund upto Rather Mohalla ,Phase-II
16-04-2023	Flood spill Channel from Haji Bagh Near Bridge, Shariefabad

viii. The photographs of glimpses of cleanliness drive launched in Doodhganga kanal on every Sunday by Srinagar Municipal Corporation are attached as **Annexure R-3.**

12. That the Director Geology and Mining Department has intimated that 52 vehicle /machines indulged in illegal mining in and around Doodhganga Nallah have been seized and compounding of offence to the tune of Rs. 647108/- have been realized from the offenders. Furthermore, seven works have been executed in Doodhganga Nallah and Mamath Kul out of Rs. 1 crore levied by the Hon'ble National Green Tribunal order in O.A No. 241/2021. Besides this land has been identified for the construction of a Mineral Check post at Kil kadal near Chadoora, a sensitive place with regard to transportation of minerals extracted from various spots from Doodhganga Nallah particularly in odd hours. Funds for the same have been allocated by the Deputy Commissioner Budgam out of the funds levied by the Hon'ble NGT.

Hence Action taken report is submitted.



Principal Secretary to Government
Housing & Urban Development Department

Dated

28.4.23

(16)

Government of Jammu & Kashmir
Housing & Urban Development Department
Civil Secretariat, Jammu.

Minutes of the Meeting held under the Chairmanship of Principal Secretary to Government, Housing & Urban Development Department on 08.03.2023 at Civil Secretariat, Jammu in NGT Case bearing Original Application No. 241/2021 titled Raja Muzaffar Bhat Vs Union of India and Ors.

A Meeting was held on 08.03.2023 at 5.00 PM under the chairmanship of Principal Secretary to Government, Housing & Urban Development Department to discuss the implementation of directions of the Hon'ble National Green Tribunal (NGT) dated 14.10.2022 passed in above titled case.

The following officers were present in the Meeting:-

1. Member Secretary, J&K Pollution Control Committee.
2. Deputy Commissioner, Srinagar.
3. Commissioner, Srinagar Municipal Corporation.
4. Deputy Commissioner, Budgam.
5. Director, Soil Conservation, J&K.
6. Director, Geology & Mining, J&K.
7. Director, Rural Sanitation, J&K.
8. Director, Urban Local Bodies, Kashmir.
9. Special Secretary to the Government, H&UDD.
10. Director Planning H&UDD.
11. Chief Engineer, Irrigation & Flood Control, Kashmir.
12. Chief Engineer, J&K UEED, Jammu.
13. Senior Law Officer, H&UDD.

At the outset, Special Secretary to the Government, H&UDD welcomed all the officers and briefed agenda points for discussion in the meeting. He briefly outlined the remedial actions that need to be taken by the concerned Agencies in view of the directions issued by the Hon'ble Tribunal vide its Order dated 14.10.2022.

It was further informed that the Compliance report with

respect to Solid Waste management and Construction of STPs is to be filed by or before 30.04.2023 and as per the directions of Hon'ble NGT.

The Agenda points for discussion in the Meeting are as under:-

1. The Hon'ble Tribunal has observed serious lapses on the part of the administration and waste management and in failure to control illegal mining which has resulted in huge damage to the environment in public health.
2. 116.23 MLD of untreated sewage is being discharged into the Doodh Ganga river and further about 90 MTs of legacy waste which has been removed from the banks of Doodh Ganga remains untreated, which violates Solid Waste Management Rules, 2016.
3. There is nothing to show that compensation recovered covers the cost of restoration with a deterrent element having regard to the value of illegal mining. The State PCB in coordination with the concerned departments may take further action in this regard failing which the State itself will be liable to pay compensation for failing to perform its duties.
4. Huge gaps in the management of Solid and Liquid waste even after 8 years.

Need to consider a change in approach for administrative processed

5. The responsibility of the State is to have a comprehensive time-bound plan with tied-up resources to control pollution which is its absolute liability. If there is a deficit in budgetary allocations, it is for the State alone to have suitable planning by reducing costs or augmenting resources.

Need to explore implementation mechanism

6. Centralized Single Window mechanism for planning, capacity building and monitoring of Waste management at the state level. It should be headed by an officer of the rank of Additional Chief Secretary with representation from concerned departments- Urban Development, Rural Development, Environment and Forest, Agriculture, Water Resources, Fisheries and Industries.

Engagement of service providers by due diligent process who may execute work relating to solid and sewage management simultaneously throughout the State - all districts, cities and towns may be also considered.

Solid Waste management

7. The execution plan would include setting up of requisite waste processing plants (centralized and decentralized) and remediation of left-out legacy waste dump sites. Bio-remediation/bio-mining process needs to be executed as per CPCB guidelines and the stabilized organic waste from biomining as well as from compost plants needs to comply with laid down specifications. Other materials recovered during such processes are to be put to use through authorized dealers/handlers/users. Instead of creating more dumping sites for only the dumping of waste generated on a day-to-day basis, waste processing plants of adequate capacity should be set up so that no further legacy waste is generated.

Fencing and maintaining legacy waste sites

8. Legacy waste sites must be maintained free from fires and the safety of workers engaged should be ensured. Such sites may be fenced with a row of trees or walls, as may be viable, for aesthetics, preventing foul smell and safety. Provisions of Schedule-I of the SWM Rules, 2016 may be strictly followed. Water quality in the vicinity of legacy waste dump sites may be periodically monitored. If any contamination is found, remedial action may be taken. Environmental safety aspects associated with legacy waste dump sites be complied with as specified in Schedule I of MSW Rules, 2016.

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Use of reclaimed land occupied by legacy waste sites

9. One-third of reclaimed land out of the said dump site needs to be reserved for integrated waste management facilities. The remaining one-third can be used for any other purpose, consistent with the above purposes, including a part of it being utilized for monetizing, if funding is required for tackling the legacy waste. Legacy waste clearance has to be in minimum further time as laid down statutory timelines have already expired and serious damage is taking place. It may be noted that remediation of legacy sites may be a one-time affair and such situations should not arise in future. The user of the land, to be reclaimed, needs to be declared in advance so that further steps can be taken in that direction.

Maintaining sources of clean water (rivers, stormwater drains and water bodies - lakes, wetlands etc.) free from treated or untreated sewage, channelizing treated sewage for non-potable purposes

10. As already observed, there is a need for planning to prevent sewage (treated or untreated) from entering the potable water resources. Instead, the same is to be suitably treated and channelized for non-potable purposes - agriculture, industrial or others.

The restoration measures for sewage management

11. Including identifying sites for setting up sewage treatment and utilization systems, upgrading systems/operations of existing sewage treatment facilities to ensure utilization of their full capacities, ensuring compliance with standards, including those of faecal coliform and setting up proper faecal sewage and sludge management in rural areas. STPs need to have co-treatment facilities of septage rather than having isolated FSTPs. Guidelines of SBM - U 2.0 may be referred to in this respect. For urban areas, SBM-U 2.0 provides co-treatment of faecal sludge at STPs with sewage for which funding provisions are made.

The utilisation of already set-up STPs

12. The Hon'ble Tribunal has found that even where STPs of adequate capacity have been set up, the capacity is not fully utilized and standards of water quality are not always met. This aspect needs to be looked into continuously by a centralised mechanism which may be set up preferably within a month.

Sewage Management

13. Compliance with environmental norms on the subject of waste management has to be on high priority. It is high time that the State realizes its duty to the law and citizens and adopts further monitoring at its level.

Adhering to the timelines

14. Since the issue has been pending for a long time and there are adverse effects of continuing delay on the environment and public health, it cannot be a matter of satisfaction that some steps are taken till the entirety of the problem is tackled on a war footing.

Community involvement

15. Another important subject is community involvement not only for IEC activities but also for the planning and execution of waste management activities. Welfare associations, corporates, and religious, educational and charitable institutions can play their role. The District Environment Plans must have an authentic and updated database which can be helpful for policy-making and execution of projects.

State's liability

16. Following the recent orders on the subject, the Hon'ble Tribunal fixed compensation for discharge of untreated sewage in the drain at Rs.32 crore and for failure to process solid waste at Rs.3 crore and earlier levied interim compensation of Rs. 3 Crore which may be adjusted. The remaining Rs. 32 Crores be deposited by the State in a ring-fenced account

to be operated as per directions of the Chief Secretary for restoration of the Environment which will include preventing discharge of sewage in an unscientific manner in drains or otherwise and improving the water quality of the drain. Part of the amount may be utilized for the restoration of the legacy waste dump site and remediation of the leftover legacy waste.

After threadbare discussion on the progress achieved in each matter in light of the aforementioned Hon'ble NGT directions , and the following actions by the stakeholders were directed-

a. The Chief Engineer UEED has intimated that 02 DPRs with respect to construction of STPs have been sent to IIT Roorkee for technical appraisal and are at advance stage of approval. He was directed to follow up the pending DPRs personally and ensure their clearance within 15 days.

b. The Commissioner, SMC has intimated that 02 DPRs are ready for establishment of park on the reclaimed land at legacy waste site through R&B Department. He was directed to award the work within 15 days and submit the report.

c. The Director, Soil Conservation J&K intimated that a proposal for development of green belts and soil erosion control measures on the embankments of river Doodh Ganga/Mamath Kull covering a total land of 42 Kms over a period of 5 years for an amount of Rs. 30.85 Crore has been prepared, for which funds are required to be released. He was directed to submit detailed proposal of requirement of funds within 15 days.

d. The Director (Planning), H&UDD intimated that the matter for release of Rs. 32 crores has been taken up with the Finance Department, but no concurrence has been received till date. He was directed follow up the matter in Finance Department personally and submit the report.

e. The Hon'ble Tribunal has taken the serious note of illegal mining in the region which has caused huge damage and in this regard Hon'ble Supreme Court in case titled Goa Foundation Vs Union of India and Common Causes Vs Union of India held that it is open to state PCBs to initiate prosecution against the violators. The Director, Geology &

Mining and Member Secretary Pollution Control Committee, were directed to take note of the illegal mining and submit the action taken report within 15 days.

All the concerned officers shall submit the detailed action taken report with respect to agenda note and directions of the Hon'ble NGT dated 14.10.2022, enclosed with these minutes.

The meeting ended with a vote of thanks to the Chair.

Under Secretary to the Government,
Housing & Urban Development Department.

No. HUD-LIT0MISC/26/2021

Dated: .03.2023

Copy for information and necessary action to the:-

1. Member Secretary, J&K Pollution Control Committee.
2. Deputy Commissioner, Srinagar.
3. Commissioner, Srinagar Municipal Corporation.
4. Deputy Commissioner, Budgam.
5. Director, Soil Conservation, J&K.
6. Director, Geology & Mining, J&K.
7. Director, Rural Sanitation, J&K.
8. Director, Urban Local Bodies, Kashmir.
9. Special Secretary to the Government, H&UDD.
10. Director Planning H&UDD.
11. Chief Engineer, Irrigation & Flood Control, Kashmir.
12. Chief Engineer, J&K UEED, Jammu.

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Returned:-

ANNEXURE - R-2

Reference:- 11825 -HUD-LITOMISC/76/2021-Legal-H&UDD.

(21)

"Finance Department conveys authorization to the release Rs. 350.00 Crore (Rupees Three Hundred Fifty Crore only) in favour of H&UDD for subsequent deposit by contra credit into MH:8443-Civil Deposit set aside in compliance to Hon'ble NGT directions out of the classifications as per break up given below.

Classification	Rs. in lakh	
	BE 2023-24	Funds proposed for Hon'ble NGT directions
19-4217-03-051-0011-1295(City Sustainable/infrastructure fund)-115	15000.00	4500.00
19-4217-03-051-0011-1299(Sewerage)-115	22210.00	17000.00
19-4217-03-051-0011-1298(Dal Development)-115	9000.00	2000.00
19-4217-03-800-0011-2035(Local Body institutions)-115	31335.00	7000.00
19-4217-60-190-0011-1316(MRDA)-115	12000.00	4500.00
Total		35000.00

However, the Department shall subsequently furnish the action plan in compliance to Hon'ble NGT directions to the Finance Department for withdrawal and utilization of funds out of the MH:8443-Civil Deposit.


20.4.23
Accounts Officer (Bgt.)
Finance Department.

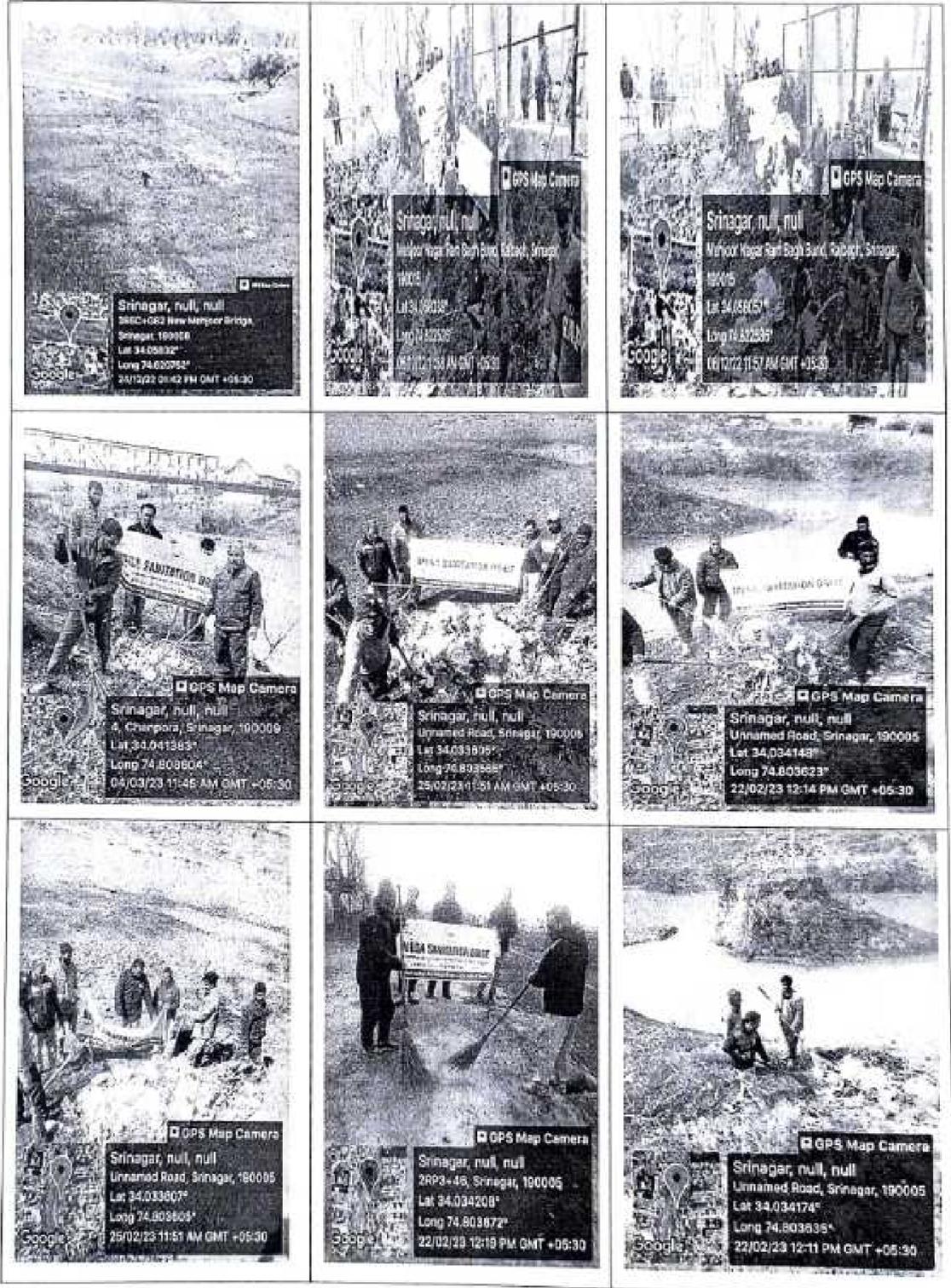
Principal Secretary to Government,
Housing & Urban Development Department.
U.O No. 44477-FD-BDGT0D-19/19/2021-03-FINANCE DEPARTMENT

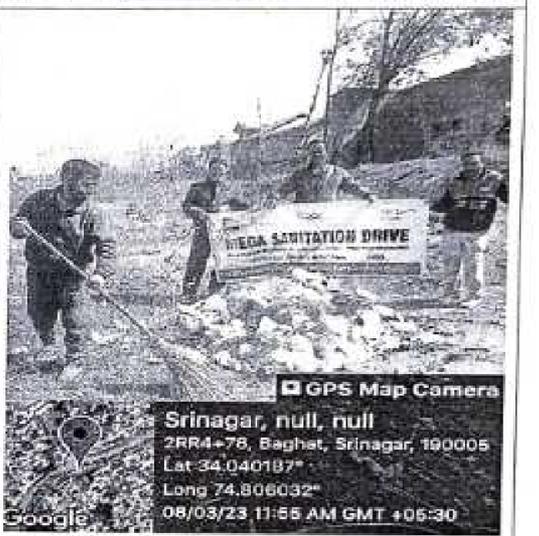
Dated: -20.04.2023

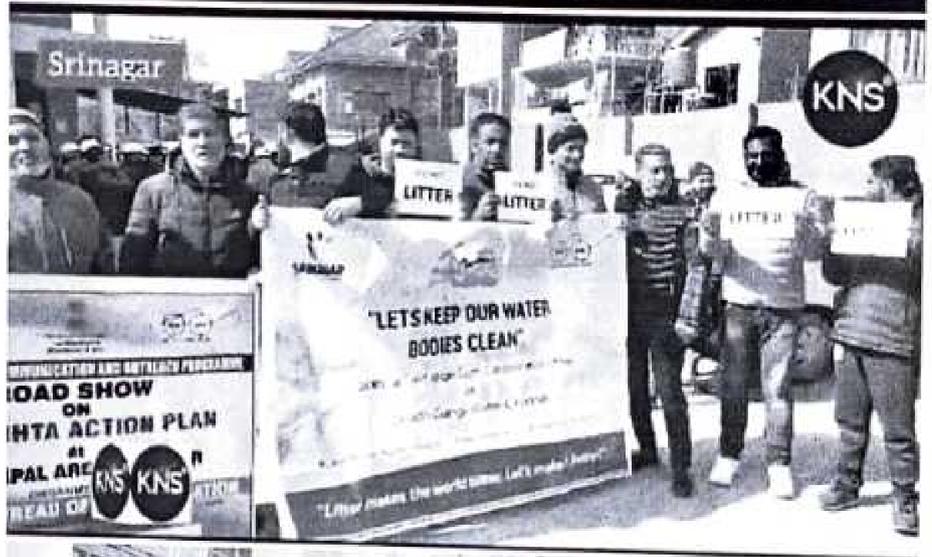
Encl: (NF+CF)

22

ANNEXURE - R-3







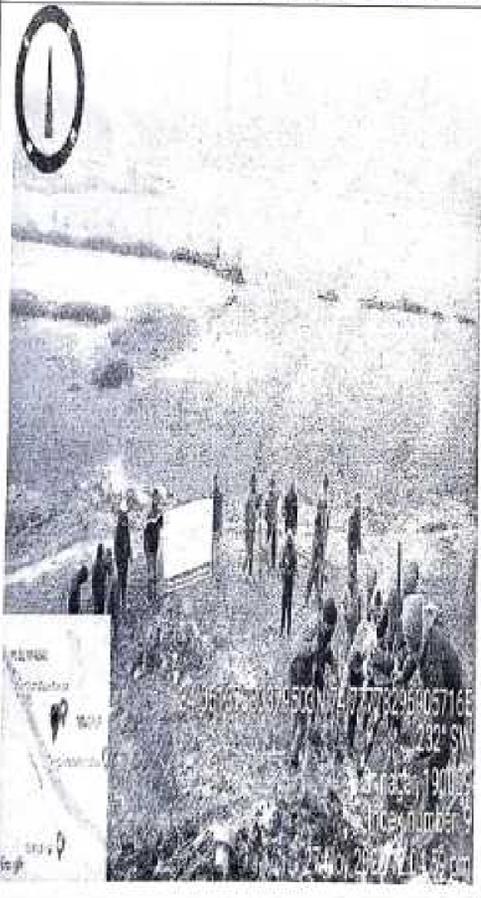
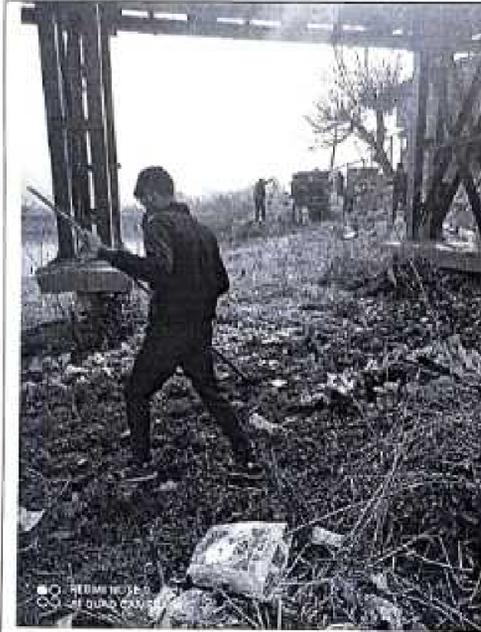


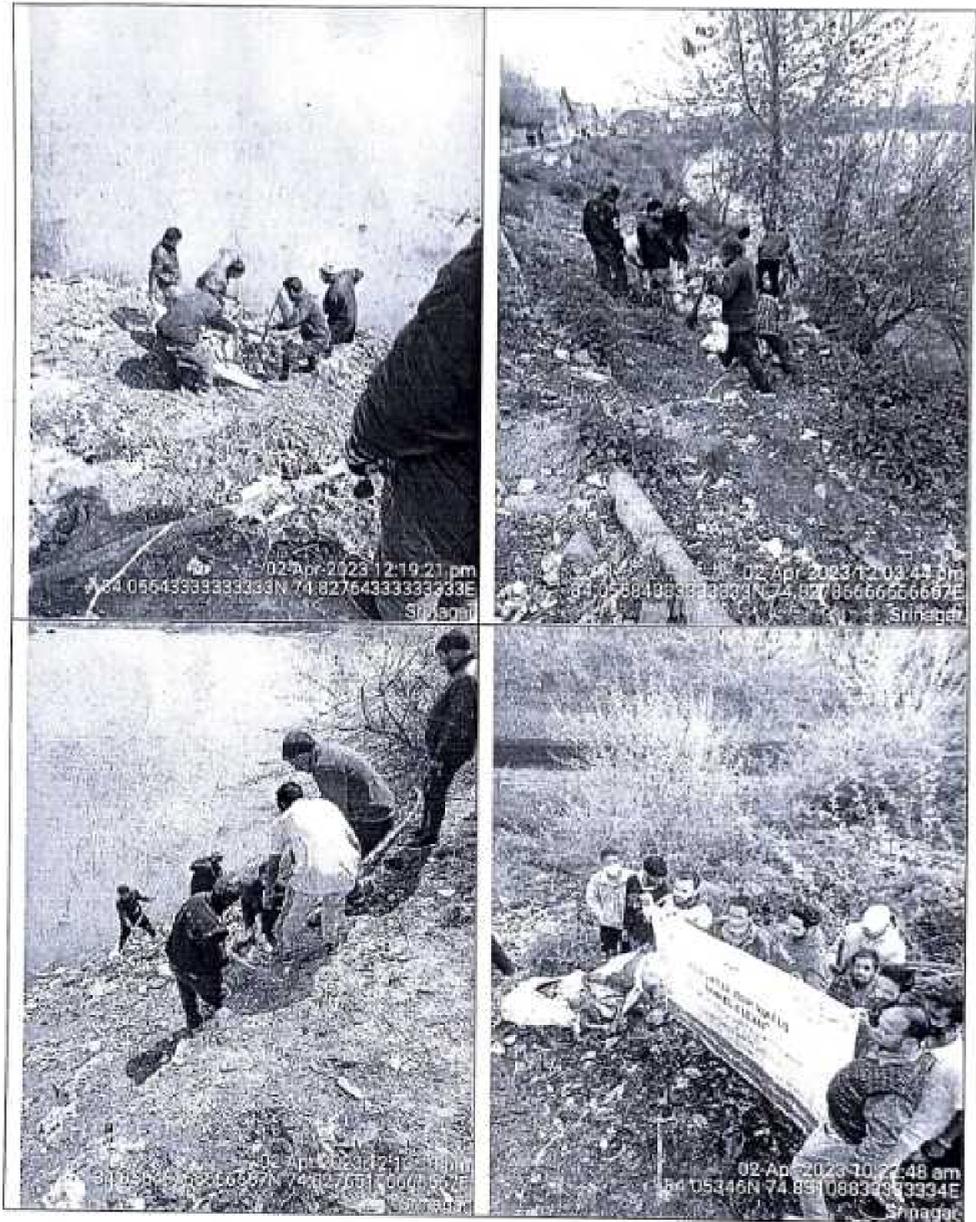


Enforcement of SWM Rules 2016:

Some of the people who are not implementing the direction and stopping to litter the Nallah, warnings are being issued to resist from such practices. In the event of continuous default, strict action is being taken against the offenders. The Corporation has penalized 65 offenders who are being found littering the Doodh Ganga Canal and recovered an amount of Rs. 1,90,500/- from the defaulters from 19/12/2021 to 30/12/2022. The residents putting up on the banks of the Doodh Ganga have stopped throwing of garbage in the stream.

Sunday 4 Srinagar Programme:





Chief Sanitation officer,
Srinagar Municipal Corporation.

NO: SMC/SWMO/CSO/17
Dated: 20/4/2023